

SARDAR JAGJIT SINGH AURORA:  
Sir, I want to ask only one thing. I have seen in one particular area near my colony, New Friends Colony, where the Lt. Governor came and gave orders for demolition some time back a few days later the buildings were rebuilt under the influence of some political bigwigs. Is there an answer to it?

MR. CHAIRMAN- Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### **Clandestine sale of Calcium Ammonium Nitrate**

\*144. SHRI SATYA PRAKASH  
MALAVIYA;

SHRI RASHEED MASOOD.

Will the Minister of AGRICULTURE be pleased to state.

(a) whether Government's attention has been drawn to the press report which appeared in the Hindustan Times of 4-2-1987 regarding the clandestine sale of imported Calcium Ammonium Nitrate obtained from the FCI warehouses which have become sub-standard with the passage of time and its mixing with fresh CAN to produce ammonium nitrate, an ingredient for explosives in violation of the Fertiliser Control Order, 1985; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) and (b) appeared in the Hindustan Times of Yes, Sir. Government's attention has

been drawn to the press report which appeared on 4.2.1987, with caption of "Fertiliser being used to make explosives".

Sale, price and quality of fertilisers are regulated through Fertiliser (Control) Order 1985, which has been issued under the Essential Commodities Act, 1955. Clause 23 of the said order provides for disposal of non-standard fertilisers

to safeguard the interest of the farmers. Non-standard fertilisers can be sold only to manufacturers of mixtures of fertilisers or special mixtures of fertilisers or research farms of Government or Universities or such bodies.

Again under Clause 25 of the Order, no person shall, except, with the permission of Central Government and subject to such terms and conditions as may be imposed by the Government sell or use fertilisers for purposes other than fertilisation of soils and increasing productivity of crops. The price of fertilisers permitted for sale for industrial purposes shall be On no profit no loss basis.

The State Governments who have been delegated the powers to enforce the Fertiliser Control Order in the States, have been asked to keep a strict vigil on the unauthorised diversion of fertiliser for industrial purposes and to take legal action against the offenders.

The news item which appeared in the Hindustan Times dated 4.2.1987 regarding use of fertilisers to make explosives was also brought to the notice of the State Governments, with a view to ensuring that fertilisers are not used for any commercial purpose unless specifically permitted.

The Food Corporation of India has also been asked to stop the sale of substandard can to private parties and explore the possibilities of sale to government industrial institutions.

##### **Compensation Scheme for Retrenched employees of FCI**

\*147. SHRI S. S. AHLUWALIA.- Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state.-

(a) whether the Food Corporation of India has drawn up a scheme to retrench nearly 6000 employees during 1987;

(b) if so, what is the urgency felt for such a large scale retrenchment;

(c) whether it is a fact that some employees of the FCI of the Calcutta Port had also been retrenched earlier and if